

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 28/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for the assets in respect of **Asset- 1**: 2 nos. 220 kV line bays at 400/220 kV Damoh Sub-station, **Asset-2** : 400/220 kV, 500 MVA, ICT 1 & 2 with associated bays and 2 nos. 220 kV downstream bays at Vadodara Sub-station and **Asset-3**: 2 nos. 220 kV downstream bays at Vadodara Sub-station under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 18.11.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 12 Others
- Parties present** : Shri C.K. Venkatsan, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S. S. Raju, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for the subject assets in terms of Commission's order dated 4.7.2018 in Petition No. 6/RP/2017 in Petition 2018/TT/2016. He further submitted that Asset-I was put into commercial operation on 29.8.2017 matching with the downstream lines under the scope of MPPTCL. He submitted that the Commission allowed provisional tariff for only Asset-1 vide order dated 30.4.2019. He further requested to approve the COD of Assets-2 and 3 as 20.5.2017 under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations since the downstream 220 kV line bays under the scope of work of GETCO are not ready. He submitted that power is flowing in both Assets-2 and 3. He further submitted that GETCO has not filed any reply to the petition. He also submitted that as per 37th WRPC meeting dated



17.12.2018, the 220 kV Jambua-Vadodara D/C line is anticipated to be completed in December, 2019.

2. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 10.12.2019:-

- a) Break-up of the cost of 500 MVA ICT and the bays at Damoh Sub-station.
- b) Statement indicating year-wise amount discharged in respect of Initial Spares upto actual COD and thereafter for all the assets.

3. The Commission further directed the respondents, especially GETCO, to file their reply to the petition by 20.12.2019 with advance copy of the same to the petitioner and the petitioner to file rejoinder if any, by 30.12.2019. The parties are directed to comply with the directions within the timeline specified and no extension of time shall be granted.

4. Subject to above, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

